

(क) क्या यह सच है कि नक्सलवादियों ने पश्चिम बंगाल में हाल ही में हुए मध्यावधि चुनावों के दौरान मत पेटियों को जलाने का अभियान आरम्भ किया था; और

(ख) यह सुनिश्चित करने के लिए क्या कार्यवाही की गई कि चुनाव भय और धमकियों से मुक्त वातावरण में हों ?

बिधि मंत्रालय और समाज कल्याण विभाग में उपमंत्री (श्री म० युनुस सलीम) :

(क) यह सच है कि इस आशय की इतिला मिली थी कि पश्चिमी बंगाल के नक्सलवादियों ने, मत-पेटियों के अन्दर ज्वलनशील रसायन डाल कर मतपत्रों को विनष्ट करने का अपना इरादा, कुछ स्थानों पर की गई कुछ गुप्त मीटिंगों में प्रकट किया था। किन्तु अपनी योजना को क्रियान्वित करने के लिए वे कोई प्रभावशील तैयारी नहीं कर पाए।

(ख) निर्बाध और निष्पक्ष निर्वाचन सुनिश्चित करने के लिए सभी निवारक कदम उठा लिए गए थे। वस्तुतः न कोई गड़बड़ी हुई और न मतपेटियाँ जलाई गईं।

Exploitation of Tribal Classes in States

7159. SHRIMATI ILA PALCHOU-DHURI : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether Central Government's attention has been drawn to the fact that tribal classes in Madhya Pradesh, Bihar and in some other States are being exploited in their forest and agricultural produce as also in several other ways by unscrupulous traders and others ;

(b) whether any reports have been called for from the State Governments concerned in this regard;

(c) if so, the details of the reports; and

(d) the Central Government's reaction there to ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a to d). Government are already aware of the general problem of exploitation of the tribals and efforts have been made to overcome this social evil. The commissioner for Scheduled Castes and Scheduled Tribes has also analysed this malady in his Reports and suggested various remedial measures from time to time. No special reports have therefore been called from the State Governments.

Money lending has been controlled through legislation. Measures for debt conciliation and redemption have also undertaken. Alongside, alternative sources of credit through Co-operatives are also sought to be arranged. Legislative measures have been introduced to prevent the alienation of tribal land holdings.

Formation of Cooperative societies has been encouraged both for ensuring the supply of essential requirements at reasonable prices and for enabling a fair return for the forest and agricultural produce of the tribes.

लोहे तथा इस्पात के मूल्य निर्धारित करना

7160. श्री प० ला० बारूपाल : क्या इस्पात तथा भारी इन्जीनियरिंग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि लोहा तथा इस्पात नियंत्रक द्वारा विभिन्न प्रकार के लोहे तथा इस्पात के मूल्यों को निर्धारित करने के बारे में 27 जून 1963 के आदेश संख्या एपी / 34/9 एन / ई / एस / क्रम / आयरन/एण्ड स्टील 15/ (1) को जिसे 1 जुलाई, 1963 के राजपत्र के भाग २, सैक्शन 3 (2) में प्रकाशित किया जा चुका है, अभी तक सभा पटल पर नहीं रखा गया है; और

(ख) यदि हाँ, तो उसके क्या कारण हैं ?

इस्पात तथा भारी इंजीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) (क) जी, हाँ महोदय ।

(ख) जब कि लोहा और इस्पात (नियंत्रण) आदेश 1956 के अन्तर्गत मूल्य-अधिसूचनाएं सरकारी राजपत्र में प्रकाशित की गई थीं, इन अधिसूचनाओं की प्रतियों को सभापटल पर रखने की प्रथा नहीं थी । ऐसा करना न तो कानूनी तौर पर आवश्यक था और न ही इस प्रकार का कोई बचन दिया गया था ।

Railway Accidents on Southern and South-Central Railways

7161. SHRI GADILINGANA GOWD : Will the Minister of RAILWAYS be pleased to state :

(a) the number of railway accidents which occurred during the period from the 2nd January to the 31st December 1968 on the Southern-Central Railways ;

(b) the number of persons killed and injured as a result of these accidents separately;

(c) the estimated loss of Government property ;

(d) the amount of compensation paid to the next of kins and sufferers ;

(e) the steps taken to investigate the causes of accidents ; and

(f) the cases in which final findings are still pending ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH):(a) During the period 2.1.68 to 31.12.68, there were 216 train accidents in the categories of collisions, derailments, trains running into road traffic at level crossings and fires in trains on the Southern and the South Central Railways.

(b) As a result of these accidents, 109 persons were killed and 390 injured.

(c) the cost of damage to railway property was estimated at approximately Rs. 33,19,600/-.

(d) Rs. 4,13,835.88 paid so far.

(e) Inquiries are held into all railway accidents to ascertain their causes and take remedial action to prevent their recurrence.

(f) One.

Idle Capacity in Certain Industries

7162. SHRI GADILINGANA GOWD : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that a good per centage of capacity of ropes are welding electrodes, commercial vehicles, cast iron spun pipes and house service electricity meters industries, remains idle throughout the year;

(b) if so, the reasons therefor; and

(c) the steps being taken to harness the ideal capacity of these industries ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The percentage of capacity utilised in these industries was as follows :

Wire ropes	}	40%
Are Welding Electrodes		
Cast Iron Spun Pipes		
Commercial Vehicles :		63%
House Service Meters :		88%

(b) The major reasons for the recession in industries are slackening of demand from internal sources due to non-finalisation of plan programmes, non-availability of sufficient credits, the two successive droughts in 1965 and 1966, the coming